

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 185 of 2015

Dated :06 November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**M/S. Kalini Industries Pvt Ltd., Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors Respondent(s)**

Counsel for the Appellant (s) : Mr. P N Bhandari

Counsel for the Respondent (s) : Mr. Sunil Bansal

ORDER

Heard.

Admit.

Issue notice of the Appeal to all the respondents returnable within two weeks from today. Mr. Sunil Bansal, learned counsel accepts notice of the Appeal on behalf of respondent nos. 2-5/Distribution Licensees. Hence, there is no need to issue notices to respondent nos.2-5. He is directed to file reply/counter affidavits within three weeks from today and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Now only the respondent no.1/State Commission remains to be served. Let notice of the Appeal be issued to the respondent no.1/State Commission returnable within two weeks from today. Dasti service is permitted. Reply/counter affidavit be filed by the State Commission within three weeks thereafter and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Post this Appeal for hearing on **5th January, 2016.**

**(T. Munikrishnaiah)
Technical Member
hcj/rkt**

**(Justice Surendra Kumar)
Judicial Member**

